

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA Nos.25-27 in SLP(C) Nos.8398-8399 & 12415/2005

(From the judgment and order dated 19/12/2003 in CW No. 85/2003 & CWP No.1138 of 2003 & order

dated 19.3.2004 in RA No.130/2004 in CW No.85 of 2003 of the High Court of Delhi at New Delhi)

SUPER BAZAR KARAMCHARI DALIT SANGH & ORS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(for withdrawal of amount and office report)

Date: 16/12/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner(s)

Mr. Amit Gupta, Adv.

Ms. Santosh Gupta, Adv. for

M/S Mitter & Mitter Co.,Adv.

For Respondent(s)

Ms. Monika Arora, Adv.

Ms. Kavita Wadia,Adv.

Mr. C.D. Singh, Adv.

Mr. Anis Ahmed Khan, Adv.

Mr. Ravindra Kumar, Adv.

Mr. Rakesh K. Khanna, Adv.

Dr. Rashmi Khanna, Adv.

Mr. Shashank Shekhar, adv.

Ms. Shailja Sinha, Adv.

Ms. Jahanvi Wohra, Adv.

Mr. Surya Kant, Adv.

Mr. S.W.A. Qadri, Adv.

Mr. V.K. Verma, Adv.

for M/s Indian Potash

Mr. Vivek Singh, Adv.

Ltd. & Indian

Mr. Tanveer Ahmed Mir, Adv.

Labour Co-operative Mr. Arvind Kumar Gupta, Adv.

Society

Mr. Vishnu B. Saharya, Adv.

Mr. Vivek B. Saharya, Adv. for

M/S Saharya & Co.

Mr. D.N. Goburdhan, Adv.

Ms. Pinky Anand, Adv.

Ms. Geeta Luthra, Adv.

Mr. Rajesh Ranjan, Adv.

Mr. A. Rastogi, Adv.

Mr. Shiv Kant Arora, Adv.

Dr. Kailash Chand, Adv.

UPON hearing counsel the Court made the following

O R D E R

We have heard counsel for the parties. Counsel who appears on behalf of

M/s. Indian Labour Co-operative Society as well as M/s. Indian Pota

sh Limited states

that the amount allowed to be withdrawn, namely, Rs.50 Crores together with interest

accrued thereon, should be refunded to M/s. Indian Potash Limited which had

deposited the said amount pursuant to the order of this Court. The prayer is not

opposed.

Accordingly, our order dated 7th December, 2005 is modified to the extent

that the amount of Rs.50 crores together with interest shall be refunded to M/s Indian

Potash Limited. The Registrar General shall consider and pass appropriate orders if a

request is made for bank transfer of the amount.

I.As are disposed of accordingly.

y Dhawan)

(K.K. Chawla)

(Vija

rt Master

Court Master

Cou